

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.14
C.P. (CAA)No.39/BB/2023**

IN THE MATTER OF:

M/s. Sati Rocks Stones Pvt. Ltd. ... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on 08.02.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri R. Inbaraju
For the ROC : Shri Hemanth Rao
For the IT Dept. : Shri Ganesh Ghale

ORDER

1. Heard the Ld. Counsels for the Petitioner, the ROC and the IT Dept.
2. In compliance to the Order dated 03.01.2024, Ld. Counsel for the Petitioner has filed his reply to the OL Report *vide* Dairy No.594 dated 29.01.2024. Further, Ld. Counsel for the ROC/RD has filed its report *vide* Dairy No.446 dated 22.01.2024. The same are taken on record. Ld. Counsel for the Petitioner is granted two weeks' time file his response to the ROC/RD report, after duly serving a copy on the other side.
3. Ld. Counsel for the IT Dept. seeks and is granted further one week time to file its report and the Petitioner shall file his response to the said report, within one week thereto after service on the other side.
4. List the case on **29.02.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Anishma

-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)